

- (c) the number of such companies inspected by Government during the last three years; and
- (d) the action proposed by Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF CORPORATE AFFAIRS (SHRI SALMAN KHURSHEED): (a) and (b) Ministry of Corporate Affairs administers only those companies which are registered under the Companies Act, 1956. In addition to the various provisions of the Act, applicable in this context, a central Coordination and Monitoring Committee (CMC), co-chaired by Secretary, Ministry of Corporate Affairs and Chairman, SEBI has also been set up to look into issues relating to companies that had come out with public issue and vanished and to monitor the progress of action taken against them. Specific criteria have been adopted for identification of such vanishing companies.

(c) On the basis of above criteria, no company that had raised funds from public through public issue has been identified as "vanished" during the last three years.

- (d) Does not arise in view of reply to (c) above.

#### **Powers to ICAI**

1655. SHRI N. K. SINGH:

DR. JANARDHAN WAGHMARE:

Will the Minister of CORPORATE AFFAIRS be pleased to state:

(a) whether, in view of sensational revelations of financial irregularities in Satyam Computer Services Ltd., the Institute of Chartered Accountants of India (ICAI) has sought more powers to prevent such frauds;

- (b) if so, the details thereof;

(c) whether the chartered accountants, registered with the Institute would be held responsible if the frauds/financial irregularities are detected from the accounts of the corporates; and

- (d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF CORPORATE AFFAIRS (SHRI SALMAN KHURSHEED): (a) and (b) No such proposal has been received in the Ministry of Corporate Affairs.

(c) and (d) The Chartered Accountants registered with the Institute of Chartered Accountants of India associated with corporates in the capacity of Statutory Auditors/Internal Auditors or in any other professional capacity are liable for action under the provisions of section 21 and 22 of the Chartered Accountants Act, 1949 and the rules framed thereunder, if they fail to point out the irregularities in their Audit Report or on being found guilty of a professional or other misconduct mentioned in the First or Second Schedule of the Act.

#### **Projects sanctioned under NLCPR**

1656. SHRI MATILAL SARKAR: Will the Minister of DEVELOPMENT OF NORTH EASTERN REGION be pleased to state: